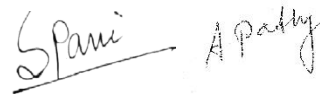


BEFORE THE NATIONAL GREEN TRIBUNAL**EASTERN ZONE BENCH, KOLKATA****ORIGINAL APPLICATION NO.- 201 OF 2025****IN THE MATTER OF:****PRADEEP KUMAR BISWAL AND OTHERS...APPLICANTS****VERSUS****STATE OF ODISHA AND OTHERS ... RESPONDENTS****INDEX**

SI NO	PARTICULARS	PAGE NO
1	Memorandum of Application	1-7
2	Copy of RTI reply dated 27/02/2026 as ANNEXURE-1.	8-9
3	Photographs of illegal mined out areas for the purpose of the Railway siding as ANNEXURE-2.	10-14

Date- 14/05/2026

SANKAR PRASAD PANI**ASHUTOSH PADHY****ADVOCATE**

Plot 2132/4814, NageswarTangi, Bhubaneswar 751002 Cell-9437279278,

Email: sankarprasadpani@gmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

(Under Section 18(1) read with Section 14(1), 15 of the National Green
Tribunal Act 2010)

Original Application No- 201 OF 2025/EZ

1. **Pradeep Kumar Biswal**, aged about 57 years, S/o-Anirudha Biswal, At/Po- Golabandha, Angul, Odisha, Pin- 759143
2. **Subash Chandra Biswal**, aged about- 48 years, S/o- Baststha Biswal, At/Po- Golabandha, Angul, Odisha, Pin- 759143,
3. **Lalita Pradhan**, aged about 30 years, S/o- Kartika Pradhan, At/Po- Golabandha, Angul, Odisha, Pin- 759143...**APPLICANTS**

Versus

1. **State of Odisha** represented by Chief Secretary, Government of Odisha, Lokaseba Bhawan, Bhubaneswar, 751001, Email: csori@nic.in
2. Member Secretary, **Odisha State Pollution Control Board**, Unit- VIII, Nilakantha Nagar, Bhubaneswar, Odisha– 751012, membersecretary@ospcb.org, paribesh1@ospcbboard.org
3. **District Collector**, Angul, At/Po- Collectorate, Angul – 759122, Email- dm-angul@nic.in
4. **Central Pollution Control Board**, represented through it's Member Secretary, Paribesh bhawan, CBD-cum- Office complex, East Arjun Nagar, New Delhi-110032, Email- mscb.cpcb@nic.in
5. **M/s NALCO Ltd.**, Represented through its Executive Director, At/Po- NALCO Bhawan P/1, Nayapalli, Bhubaneswar, Odisha

...RESPONDENTS**IA FOR STAY OF ALL MINING AND CONSTRUCTION****ACTIVITY OF SANKERJANG RAILWAY SIDING ANGUL****BRIEF FACTS OF THE CASE:**

1. That the applicants are the local resident of Golabandha, Angul, Odisha and are aggrieved persons because of the construction of the railway siding in close proximity to human habitation and the same will lead to plying of hundreds of vehicles engaged in transportation of minerals/coal from the railway siding to different plants. The adjoining villagers along with the applicant have been constantly agitating the issue before various forums including state pollution control board.
2. That the present application is against the ongoing construction of Railway siding by Respondent No.5 in the name of M/s Sanakerjanga Railway siding at At: Sankerjang & Golabandha Mouza, PO/PS/Tahasil: Banarpal in the district of Angul. That the State Pollution Control Board has granted the Consent to Establish granted in favor of Respondent No.5 M/s NALCO Ltd. for establishment of Railway Siding for Handling & Transportation of **Coal- 15,000 Metric Tonnes/Day**, over a total area of 16.23 acres, bearing 31 plots in Sankerjang & Golabandha Mouza, of Banarpal

Tahasil in the district of Angul. The Consent to Establish is granted with 4 No. of general conditions and 7 conditions under the heading of water pollution, 23 No. of Air pollution conditions.

3. It is humbly submitted that **within 500mtr radius** of the Railway Siding **several residential areas, hamlets and villagers** are coming who will be directly affected by the operation of the present Railway siding. The villages are such as **Gauda Sahi of Golabandha with 50 houses (50metre from siding), Govt Primary School, Mahulburi(500metre). Mangalpur, Golabandha Village, Gudiasahi of Sanakerjang, UP School Sanakerjang, Harizan sahi Kerjang** are in close proximity of the Railway siding. The villagers are mostly belonging to **Marginalized and tribal community**. In addition to the residential areas, there are **agricultural land, Malikeswar Temple, Sanakerjang** where in thousands of people will be affected by the operation of the railway siding.
4. It is further submitted that the private respondent is also illegally **extracting morrum and earth from the adjoining areas namely Krushnachandrapur, Golabandha and Sanakerjang without any environment clearance** and using those materials for the construction of the Siding at Sankerjang.

5. That the information obtained under RTI from SEIAA Odisha dated 27/02/2026 suggest no Environment Clearance has been granted as such never any application for EC has been made for soil/morrum mining by NALCO for extraction of soil/morrum from Krushnachandrapur, Golabandh and Sanakerjang. Copy of RTI reply dated 27/02/2026 is Annexed here with as ANNEXURE-1.
6. It is submitted that the soil/morrum have been illegally extracted from Khata No 2/2, Plot No 75, Kisam-Jungle, Area-17Acre in Golabandh Mouza and one private plot of Applicant Lalit Behera and he has filed complaint with IIC Nisha on 25/11/2025. The sites from where illegal extraction of soil taken is not limited to these plots but randomly around 1.2Million Cubic Metre of Soil have been extracted without any environment Clearance. Photographs of illegal mined out areas for the purpose of the Railway siding are annexed here with as ANNEXURE-2.
7. That the illegal soil has been dumped in a stretch of 1.5K length, average Height of 25feet and width of 300feet. The total volume of soil will be more than 1.2Million Cubic Metre which has been illegally extracted from different areas and used for the purpose of earth bed and railway siding platform.

PRAYER

That in view of the fact no environment clearance for mining of soil and morrum by the Respondent No 5, the Honble Tribunal may please to direct the District Collector Angul to stop all mining and construction activity of Sankerjang Railway siding Angul, further direct the District Collector to quantify the soil used for the construction of Railway siding.

PLACE; BHUBANESWAR

DATE- 14/05/2026

The block contains two handwritten signatures. The first signature, 'S. Pami', is written in black ink and is underlined. The second signature, 'A. Radhy', is also in black ink and is positioned to the right of the first signature. Both signatures are written in a cursive, handwritten style.

APPLICANTS THROUGH

ADVOCATE

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO.- 201 OF 2025

IN THE MATTER OF:

PRADEEP KUMAR BISWAL AND OTHERS... APPLICANTS

VERSUS

STATE OF ODISHA AND OTHERS.... RESPONDENTS

AFFIDAVIT

14 MAY 2020

I, Pradeep Kumar Biswal, aged about 57 years, S/o-Anirudha Biswal, At/Po-Golabandha, Angul, Odisha, Pin- 759143, do hereby solemnly affirm, and declare as under:

1. That I am one of the Applicant in the above mentioned Original Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That I have been authorized by other Applicants to file this affidavit.
3. That I have read over the contents of the accompanying Affidavit and the same is true and correct and is drafted on my instruction.

pradeep kumar Biswal
DEPONENT

VERIFICATION

Verified on this 14 May 2020.....2025 at Angul that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By
Adv. G-108/23
Advocate

pradeep kumar Biswal
DEPONENT



The above named deponent(s) being duly identified by Sr. S.P. Singh Advocate, Bhubaneswar appears before me on 14 MAY 2020 at 10:00 AM on oath the contents of this affidavit are true to the best of his / her / their knowledge and belief.

Deponent(s)

Notary, Bhubaneswar

JANMEJAYA RAUTRAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR
REGD. NO. ON-86/2012
Mob No-797858121

**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA**

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com

*(A statutory body constituted by Ministry of Environment, Forest & Climate Change under Environment (Protection) Act, 1986)***File No. SEIAA-30 / 12-2022**Letter No. 7140/SEIAADated 27.02.2026

To

Sri Ashutosh Padhy
S/o- Santosh Kumar Padhy,
Plot No. 2132/4814(B), Nageswar Tangi,
Bhubaneswar – 751002
E-mail- sagarasutosh369@gmail.com

Sub: RTI application of Sri Ashutosh Padhy, received by SEIAA on dated 02.02.2026 under RTI Act, 2005.

Sir,

In inviting a reference to the above subject, I am directed to say that a copy of Right to Application (RTI) of Sri Ashutosh Padhy has been received by this Office on dated 02.02.2026. This is to inform you that the specific information sought against Serial No.5(c) in regard to environmental clearance of M/s Nalco Ltd. for extraction of Morrum and Earth from the areas namely Krushnachandrapur, Golabandha and Sanakerjang of Angul District is enclosed as Annexure-I.

Yours faithfully,

ES & PIO

Copy forwarded to

1. The Registrar, State Information Commission, Odisha, Block No. B-1, Toshali Bhawan, Satyanagar, Bhubaneswar for information.

ES & PIO

Annexure-1

1. Whether any environmental clearance has been granted in favour of M/s Nalco Ltd. for extraction of Morrum and Earth from the areas namely Krushnachandrapur, Golabandha and Sanakerjang of Angul District from the period of 2025 to till date.

Ans: No EC has been granted in favour of M/s Nalco Ltd. for extraction of Morrum and Earth from the areas namely Krushnachandrapur, Golabandha and Sanakerjang of Angul District.

2. If EC granted then copy of the EC and compliance report of the same EC?

Ans: The specific information is not available in this office.

BELOW ATTACHED PHOTOGRAPH DATED 16/04/2026 SUGGESTS THE PRIVATE RESPONDENTS HAVE ILLEGALLY EXCAVATED SOIL AND LEFT THE TREES IN A VULNERABLE CONDITION



BELOW ATTACHED PHOTOGRAPH DATED 16/04/2026 SUGGESTS THE PRIVATE RESPONDENT HAS ILLEGALLY EXCAVATED SOIL FOR CONSTRUCTION OF RAILWAY SIDING



BELOW ATTACHED PHOTOGRAPH DATED 16/04/2026 SUGGESTS THE PRIVATE RESPONDENT HAS ILLEGALLY EXCAVATED SOIL FOR CONSTRUCTION OF RAILWAY SIDING AND DUE TO DEPOSITION OF RAIN WATER THE SITE LOOKS LIKE A POND



BELOW ATTACHED PHOTOGRAPH DATED 16/04/2026 SUGGESTS THE PRIVATE RESPONDENT HAS ILLEGALLY EXCAVATED SOIL FOR CONSTRUCTION OF RAILWAY SIDING



Time: 04.16.2026 11:10
Address: Jindal Gate, Jspl.
Gate, Angul
Lat/Long: Lat 20.863587 Long
85.001177

BELOW ATTACHED PHOTOGRAPH DATED 16/04/2026 SUGGESTS THE PRIVATE RESPONDENT HAS ILLEGALLY EXCAVATED SOIL FOR CONSTRUCTION OF RAILWAY SIDING AND DUE TO DEPOSITION OF RAIN WATER THE SITE LOOKS LIKE A POND



BELOW ATTACHED PHOTOGRAPH SUGGESTS THE PRIVATE RESPONDENT HAS ILLEGALLY EXCAVATED SOIL FROM KHATA NO. 2/2, PLOT NO.-75 OF MOUZA-GOLABANDHA, DIST ANGUL, RECORDED UNDER JUNGLE KISSAM.

11:09

Vo NR2 0.50 KB/s 4G 5G+

←

Know Your Land Information

Revenue Details

District:	Anugul
CD Block:	Banarpal
Gram Panchayat:	Sankerjang
Village:	Golabandha-75-MOSAIC
Tehsil:	Banarpal
Khata No:	2/2
Plot No:	75

ROR Details

Owner:	ଆବାଦ ଜୋଗ୍ୟା ଅନାବାଦୀ (ABAD JOGYA ANABADI)
Land Type:	ଜଙ୍ଗଲ (JUNGLE)
Area(Ha):	6.916
Area(Acre):	17.090

Police Station Details

Thana Number:	24488053
Police Station:	INDUSTRIAL PS(NISA)
Police Station Distance(Km):	5.362

Location Details

Latitude:	20.860809
Longitude:	85.004712



Sankar Pani <sankarprasadpani@gmail.com>

IA FILED ONBEHALF OF APPLICANTS IN OA201 OF 2025, NGT-EZ.

1 message

Sankar Pani <sankarprasadpani@gmail.com>

Thu, May 14, 2026 at 12:52 PM

To: Dipanjan Ghosh <dpnjnghsh0@gmail.com>, Papiya Banerjee Bihani <pbanerjeebihani@gmail.com>, Bidesh Behera <bidesh.behera@gmail.com>, neelakshi.bhadauria1@gmail.com

Dear Sir/Madam, please find copy of the IA filed on behalf of the Applicants in OA 201/2025, NGT/EZ.

--

Sankar Prasad Pani, Environment Lawyer
National Green Tribunal Kolkata & Orissa Highcourt
Res-Plot No 2132/4814(B), Nageswar Tangi,
Bhubaneswar, 751002
Cell- 9437279278
Skype- sankar.pani

**IA IN OA 201 OF 2025.pdf**

3615K